

Revalidation of pre-devaluation Import and Export licences

3979. SHRI JYOTIRMOY BOSU: Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether Government have already revalidated or are about to revalidate pre-devaluation Import licences and export promotion licences of several crores of rupees;

(b) if so, the particulars thereof; and

(c) the names of the firms involved?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): (a) Government have not revalidated any such licences involving several crores of rupees. However, revalidation of import licences is provided under the I.T.C. regulations and any request for revalidation has to be considered taking into account the circumstances of the case and its merits.

(b) and (c). Do not arise.

12.30 P.M.

QUESTION OF PRIVILEGE

MR. SPEAKER: Mr. Stephen.

SHRI S. M. BANERJEE (Kanpur). Sir, I rise on a point of order.....

श्री शिवशंकर प्रसाद यादव (खगरिया): अध्यक्ष महोदय, दो मिनट के लिए मुझे समय दिया जाय, बिहार का स्थिति इतनी भयंकर है...

अध्यक्ष महोदय: अभी नहीं, एक आइटम और है उस के बाद।

श्री हुकम चन्द कछवाय (मुरैना): अध्यक्ष महोदय, मैं ने आप को एक नोटिस दिया है 115 के अंदर, काफी दिन हो गए, उस का क्या हुआ?

अध्यक्ष महोदय: मुझे नहीं पता है। किम बात का नोटिस?

श्री हुकम चन्द कछवाय: आप तलाश करवाए। पन्द्रह दिन में ऊपर हो गए, मैं ने 115 के अंदर नोटिस दिया है। मंत्री महोदय

ने गलत जवाब दिया है, उस के बारे में मैं ने आप को लिखा था, आप का पत्र आया, उस के बाद मैं ने फिर आप को लिखा है...

MR. SPEAKER: I have asked the Minister for information on it and when it is received, it will be conveyed to you.

SHRI S. M. BANERJEE: Sir, I rise on a point of order.

SHRI M. KALYANASUNDARAM (Tiruchirapalli): The point of order relates to the procedure itself. So, the point of order must be disposed of first.

MR. SPEAKER: On what?

SHRI M. KALYANASUNDARAM: About this motion.

MR. SPEAKER: Mr. Stephen, have you already raised it?

SHRI C. M. STEPHEN (Muvattupuzha): No, Sir.

MR. SPEAKER: Then, let him raise it.

SHRI M. KALYANASUNDARAM: The point is relating to the admissibility of it.

MR. SPEAKER: If it is regarding item No. 3, how can a point of order come, unless he raises it?

SHRI S. M. BANERJEE: The point of order relates to the order paper itself.

MR. SPEAKER: It is there. Let us see.

SHRI S. M. BANERJEE: Kindly read Rule 376.

MR. SPEAKER: I know that. Unless it comes before the House, there can be no point of order.

SHRI P. K. DEO (Kalahandi): It should not be permitted to come.

SHRI PILOO MODY (Godhra): May I explain the situation? The order paper is printed by the office and circulated to the members. If there is something that is wrong on the order paper, what is the stage at which we draw it to the attention of the Speaker. When you have called a particular item, if the objection is on that particular item, as soon as you